

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT)(CH)(Ins) No.31/2023 & IA Nos.116 & 117/2023

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 19.01.2023 in MA/20/2022
in CP/759/(IB)/CB/2018

passed by the ‘Adjudicating Authority’ (National Company Law Tribunal, Division Bench – II, Chennai)

In the matter of:

GVRS Manian ... Appellant
V
R.Venkatakrishnan, Liquidator
St. John Freight System Ltd. & Oths. ... Respondents

Present :

For Appellant : Mr. Satish Parasaran, Senior Advocate
For Mr. Subhang P Nair, Advocate

For Respondent No.1/
Caveator : Mr. T.K. Bhaskar, Advocate
For Mr. Mayan H. Jain,
Mr. Pranav G and
Mr. Niveditha Narayanan, Advocates
Mr. R.Venkatakrishnan, Liquidator

For Respondent No. 2 /
Successful Resolution : Mr. M.S. Krishnan, Senior Advocate
Applicant : For Mr. Anirudh Krishnan and
Ms. Rupikaa Srinivasan, Advocates

ORDER

(Virtual Mode)

15.02.2023: Heard Mr. Satish Parasaran, the Learned Senior Counsel appearing for the ‘Appellant’.

For the ‘Respondent No.1’ / ‘Caveator’ Mr. T.K. Bhaskar, the Learned Counsel appears and seeks ‘some time’ to file ‘Reply’, and he is

permitted to file the 'same' before the 'Office of the Registry', (on both 'Modes'), and to serve a copy of the 'same' to the other side, well in advance, within 'One Week' from 'Today'.

The Learned Counsel for the 'Appellant', is required to serve the 'Appeal Paper Book (s)' / 'Material Papers', to Mr. M.S. Krishnan, the Learned Senior Counsel appearing for the '2nd Respondent' / 'Successful Bidder' / 'Purchaser', by 16.02.2023 (on both 'Modes'). The '2nd Respondent' / 'Successful Bidder' / 'Purchaser' was also 'Heard' by the 'Adjudicating Authority', ('Tribunal'), in MA/20/2022 in CP/759/(IB)/CB/2018.

It is open to the 2nd Respondent' / 'Successful Bidder' / 'Purchaser' to file 'Reply' in the instant Comp. App. (AT)(CH)(Ins) No.31/2023, which is preferred by the 'Appellant', before the 'Office of the Registry', (on both 'Modes'), and to serve a copy of the 'same' to the other side, well in advance, of course, before 24.02.2023.

The 'Office of the Registry', is directed to 'List' the matter on **24.02.2023**.

WITH

**Comp App (AT) (CH) (Ins) No.33/2023 & IA No.22/2023,
IA No.123/2023 and IA No.124/2023**

**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 19.01.2023 in
IA(IBC)/1018(CHE)/2022 in CP/759/(IB)/CB/2018**

**passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Division Bench – II, Chennai)**

In the matter of:

Dr. S. Jackson

... Appellant

V

R.Venkatakrisnan, Liquidator

St. John Freight System Ltd. & Oths.

... Respondents

Present :

For Appellant : Mr. P. Jesus Moris Ravi, Advocate
For Ms. G. Pavithra, Advocate

For Respondent No.1/
Caveator : Mr. T.K. Bhaskar, Advocate
For Mr. Mayan H. Jain,
Mr. Pranav G and
Mr. Niveditha Narayanan, Advocates
Mr. R.Venkatakrisnan, Liquidator

For Respondent No. 2 /
Successful Resolution : Mr. M.S. Krishnan, Senior Advocate
Applicant : For Mr. Anirudh Krishnan and
Ms. Rupikaa Srinivasan, Advocates

ORDER

(Virtual Mode)

15.02.2023: It transpires that in the instant Comp. App. (AT) (CH) (Ins) No.33/2023, IA/124/2023 is preferred by the ‘Petitioner’ / ‘Appellant,’ seeking ‘Leave’ and for which the ‘Reply’, is to be filed by the ‘other side’ and for filing ‘Reply’ by the ‘Respondents’, before the ‘Office of the Registry’, (on both ‘Modes’) and to serve a copy of the same to the other side, well in advance, time is granted to file the same is before the next date of ‘Hearing’.

The 'Office of the Registry' is directed to 'List' the matter on
20.02.2023.

WITH

**Comp App (AT) (CH) (Ins) No.34/2023 & IA No.125/2023,
IA No.126/2023 and IA No.127/2023**

**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 19.01.2023 in
IA(IBC)/1018(CHE)/2022 in CP/759/(IB)/CB/2018
passed by the 'Adjudicating Authority' (National Company Law
Tribunal, Division Bench – II, Chennai)**

In the matter of:

T. Johnson ... Appellant
V
R.Venkatakrishnan, Liquidator
St. John Freight System Ltd. & Oths. ... Respondents

Present :

For Appellant : Mr. Y. Suryanarayana, Advocate
For Mr. Pawan Jhabakh, Advocate

For Respondent No.1/
Caveator : Mr. T.K. Bhaskar, Advocate
For Mr. Mayan H. Jain,
Mr. Pranav G and
Mr. Niveditha Narayanan, Advocates
Mr. R.Venkatakrishnan, Liquidator

For Respondent No. 2 /
Successful Resolution : Mr. M.S. Krishnan, Senior Advocate
Applicant : For Mr. Anirudh Krishnan and
Ms. Rupikaa Srinivasan, Advocates

ORDER

(Virtual Mode)

15.02.2023: Mr. Y. Suryanarayana, the Learned Counsel appearing for the ‘Petitioner’ / ‘Appellant’ has filed IA No.125/2023 in Comp. App. (AT) (CH) (Ins) No.34/2023, seeking to prefer the instant Comp. App. (AT) (CH) (Ins) No.34/2023 against the ‘Impugned Order’ (filed under Rule 11 of the NCLAT Rules, 2016), and the ‘Respondents’ are required to file their ‘Reply’ / ‘Response’ / ‘Counter’ in IA No.125/2023 in Comp. App. (AT) (CH) (Ins) No.34/2023, for which, time is granted to file the ‘same’ before the ‘Office of the Registry’, (on both ‘Modes’), and to serve a copy of the ‘same’ to the other side, well in advance, before the next date of ‘Hearing’.

The ‘Office of the Registry’, is directed to ‘List’ the matter on **20.02.2023.**

WITH

Comp App (AT) (CH) (Ins) No.35/2023 & IA No.128/2023, IA No. 129/2023 and IA No.130/2023

**(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
**(Arising out of the Impugned Order dated 19.01.2023 in
**IA(IBC)/1018(CHE)/2022 in CP/759/(IB)/CB/2018
**passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Division Bench – II, Chennai)********

In the matter of:

Karthikeyan	... Appellant
V	
R.Venkatakrishnan, Liquidator	
St. John Freight System Ltd. & Oths.	... Respondents

Present :

For Appellant : Mr. P.H. Arvindh Pandian, Senior Advocate
For Mr. Pradeep Raj, Advocate

For Respondent No.1/
Caveator : Mr. T.K. Bhaskar, Advocate
For Mr. Mayan H. Jain,
Mr. Pranav G and
Mr. Niveditha Narayanan, Advocates
Mr. R.Venkatakrishnan, Liquidator

For Respondent No. 2 /
Successful Resolution : Mr. M.S. Krishnan, Senior Advocate
Applicant : For Mr. Anirudh Krishnan and
Ms. Rupikaa Srinivasan, Advocates

ORDER
(Virtual Mode)

15.02.2023: Heard Mr. P.H. Arvindh Pandian, the Learned Senior Counsel appearing for the ‘Appellant’, in Comp App (AT) (CH) (Ins) No.35/2023.

At this juncture, Mr. T.K. Bhaskar, the Learned Counsel appearing for the ‘1st Respondent’ / ‘Caveator’, seeks time to file ‘Reply’ / ‘Response’ / ‘Counter’ to IA/128/2023 in the instant Comp. App. (AT) (CH) (Ins) No.35/2023. In the instant Comp App (AT) (CH) (Ins) No.35/2023, Mr. T.K. Bhaskar, the Learned Counsel appearing for the ‘1st Respondent’ / ‘Caveator’, seeks ‘Direction’ from this ‘Tribunal’, to file ‘Reply’ to the ‘Appeal’, filed by the ‘Petitioner’ / ‘Appellant’, and he is permitted to file the ‘same’, before 17.02.2023, Forenoon, before the ‘Office of the Registry’, (on both ‘Modes’), and to serve a copy of the same to the other side, well in advance, and on receipt of the ‘Reply’, the Learned Counsel

for the ‘Petitioner’ / ‘Appellant’ shall file ‘Rejoinder’, before the ‘Office of the Registry’, (on both ‘Modes’), and to serve a copy of the same to the other side, well in advance, before the next date of ‘Hearing’.

The ‘Office of the Registry’, is directed to ‘List’ the ‘Main Comp. App. (AT) (CH) (Ins) No.35/2023’ along with ‘IA/128/2023’ in the instant Comp App (AT) (CH) (Ins) No.35/2023 on **20.02.2023** under the ‘caption’ For ‘**Admission (Fresh Cases)**’ on **20.02.2023**.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ghk/tm